

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.32580 of 2021

State of Odisha

....

Petitioner

Mr. Janmejaya Katikia, Addl. Govt. Advocate

-versus-

Registrar General, Orissa High Court

....

Opposite Party

**CORAM:
THE CHIEF JUSTICE
JUSTICE M. S. RAMAN**

**ORDER
23.11.2022**

Order No.

10. 1. An affidavit has been filed by the Superintendent of Police, Special Task Force giving details of the disposal of drugs in the months of October and November. What is not clear what is the quantity still left to be disposed of. It is further stated that steps have been taken for certification of correctness of seized drugs in 83 cases. Here again, it is not known how many total cases are pending.
2. Mr. Katikia, learned Addl. Govt. Advocate states that further affidavit will be filed positively by 12th December, 2022.
3. List on 21st December, 2022.

(Dr. S. Muralidhar)
Chief Justice

(M. S. Raman)
Judge